

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).20495/2021

(Arising out of impugned final judgment and order dated 08-10-2021 in PIL No. 28/2021 passed by the High Court Of Judicature At Bombay)

VANASHAKTI & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.163051/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 21-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Venkatesh Dhond, Sr. Adv  
Mr. Akash Rebello, Adv  
Mr. Zaman Ali, Adv  
Mr. A. Karthik, Aor  
Mr. Arsh Khan, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master